

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)290(PB)/2017

IN THE MATTER OF:

M/s. Lakra Fabrics Pvt. Ltd.
With Lakra Industries Ltd.

.... Applicant/petitioner

Order under Section 230-232 of the Companies Act

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President


Ms. Deepa Krishan
Hon'ble Member (T)

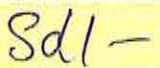
For the Applicant/Petitioner : Mr. Sanjiv Kumar, Adv.
For the Income Tax Deptt. : Ms. Easha Kadian, Proxy Counsel for
Ms. Lakshmi Gurung, Standing Counsel
For the OL, Delhi : Mr. Amish Tandon, Mr. Ajeyo Sharma, Adv.
For RD(NR) Delhi/ROC, Delhi : Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner requests for time to disclose the details of all parties to whom notices are necessary including the concerned Assessing Officer. A copy of the affidavit be furnished to Ms. Lakshmi Gurung, learned Standing Counsel of the Income Tax Department and Mr. Manish Raj, Company Prosecutor. The needful shall be done within two weeks.

List for further consideration on 9th January, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)